

- (b) the total number of registered overseas electors as of April, 2018; and
- (c) the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) A Bill has been introduced in the Lok Sabha on 18th December, 2017 to amend the Representation of the People Act, 1951 to enable the overseas electors to cast their votes either in person or by proxy. No proposal for allowing proxy voting by internal migrant voters is under consideration of the Government at present.

(b) and (c) The total number of registered overseas electors as of April, 2018, as furnished by the Election Commission, is given in Statement [Refer to the Statement appended to answer to USQ No. 416 part (a)]

Recommendations in the Economic Survey

422. SHRI DEREK O'BRIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has taken note of the recommendations made in the Economic Survey with respect to "Ease of Doing Business Next Frontier Timely Justice"; and

(b) if so, whether Government has any plan of implementing these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) Yes, Sir.

(b) The Ministry of Law and Justice has implemented some of the major recommendations of the Economic Survey.

Deployment of UAV/drone cameras for monitoring the maintenance of tracks and infrastructure

423. SHRI SANJAY RAUT: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has decided to deploy UAV/drone cameras for monitoring the maintenance of tracks and other railway infrastructures;

(b) if so, the details thereof indicating by when and in what manner such drone cameras would be deployed for the railway's further security and development;